# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

#### ORIGINAL APPLICATION NO.170/00751/2019

# DATED THIS THE 07<sup>TH</sup> DAY OF NOVEMBER, 2019

## **HON'BLE DR.K.B.SURESH, MEMBER (J)**

### HON'BLE SHRI C.V. SANKAR, MEMBER (A)

Mr. Z. Samson Vijay Kumar, S/o Mr. Zakkam Devadanam, Aged about 55 years, Working as Deputy General Manager (Tech.) And Project Director, Project Implementation Unit, N.H.A.I., Mangalore, D.K. District 575 001 R/at: No. 11-259, St. Rita Garden, Kakkebettu, Kulashekara, Mangaluru, D.K. District 575 005

..... Applicant

(By Advocate Shri Prasanna V.R.)

Vs.

- 1. National Highways Authority of India, Rep. by its Deputy General Manager (HR-Admn.-IIB) Plot No. G-5&6, Sector – 10, Dwarka, New Delhi 110 075
- 2. The Regional Officer,
  National Highways Authority of India,
  Karnataka Region Office,
  Regional Office, Bengaluru-Tumkur Road,
  M.S. Ramaiah Enclave,
  Beside Nagasandra Metro Station,
  Bengaluru 560 073

....Respondents

(By M/s M.V. Kini & Co, Counsel for the Respondents)

OA.No.170/00751/2019/CAT/BANGALORE

ORDER(ORAL)

2

(HON'BLE DR. K.B. SURESH, MEMBER (J)

Heard. The learned counsel for the applicant submits that instead of

asking for extension of deputation beyond 6 years the NHAI ought to have

asked the Andhra government for consent for absorption of the applicant in

the NHAI. But then we cannot obviously add to the wisdom of NHAI. If NHAI

for their work wants only a continuance of deputation and if the Andhra

government is not willing to extend it as a lending authority, the borrowing

authority has no other option other than to relieve him and send him back to

the Andhra government because he is originally an employee of the Andhra

government only.

2. Therefore, there is no merit in the OA. The OA is dismissed. No order

as to costs.

(C.V. SANKAR) MEMBER (A) (DR.K.B.SURESH) MEMBER (J)

/ksk/

#### Annexures referred to by the applicant in OA No. 170/00751/2019

Annexure A1: Copy of the office order dated 04.08.2005 Annexure A2: Copy of the office order dated 21.03.2013 Annexure A3: Copy of the office order dated 30.03.2013 Annexure A4: Copy of the communication dated 05.03.2014

Annexure A5: Copy of the proceeding dated 29.05.2014 by parent department

Annexure A6: Copy of the relieving certificate dated 04.06.2014

Annexure A7: Copy of the office order dated 13.06.2014 Annexure A8: Copy of the office order dated 13.10.2014 Annexure A9: Copy of the joining report dated 30.10.2014

Annexure A10: Copy of the office order dated 07.11.2014

Annexure A11: Copy of the office order dated 10.11.2014

Annexure A12: Copy of the joining report dated 11.11.2014

Annexure A13: Copy of the communication dated 06.03.2017

Annexure A14: Copy of the proceeding of parent department date

Annexure A14: Copy of the proceeding of parent department dated 14.07.2017

Annexure A15: Copy of the application for absorption dated 04.09.2017

Annexure A16: Copy of the recommendation by NHAI dated 04.09.2017

Annexure A17: Copy of the notice enclosing list of candidates recommended for absorption

Annexure A18: Copy of the proceeding of parent department dated 25.07.2018

Annexure A19: Copy of the office order dated 19.12.2018

Annexure A20: Copy of the communication dated 21.12.2018

Annexure A21: Copy of the communication dated 05.03.2019

Annexure A22: Copy of the communication dated 28.05.2019

Annexure A23: Copy of the office order dated 04.06.2019

Annexure A24: Copy of the communication dated 04.06.2019

Annexure A25: Copy of the office order dated 08.06.2019

#### **Annexures referred in reply statement**

Annexure R1: Copy of the guidelines

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